

**IN THE INCOME TAX APPELLATE TRIBUNAL,
MUMBAI BENCH "C", MUMBAI**

**BEFORE SHRI MAHAVIR SINGH, VICE PRESIDENT AND
SHRI RAJESH KUMAR, ACCOUNTANT MEMBER**

**ITA No.2010/M/2018
Assessment Year: 2014-15**

M/s. Polypeptide Laboratories Pvt. Ltd., Plot No.K-28, Additional MIDC, Anand Nagar, Ambernath (E), Thane-421506 PAN: AAGCP 2809P	Vs.	ACIT 15(2)(2), Room No.357, 3 rd Floor, Aayakar Bhavan, M.K. Road, Mumbai - 400020
(Appellant)		(Respondent)

Present for:

Assessee by : **Shri Subodh Ratna Parkhi, A.R.**
Revenue by : **Ms. Shreekala Pardeshi, D.R.**

Date of Hearing : 05.11.2020
Date of Pronouncement : 14.12.2020

ORDER

Per Rajesh Kumar, Accountant Member:

The present appeal has been preferred by the assessee against the order dated 05.12.2017 of the Commissioner of Income Tax (Appeals) [hereinafter referred to as the CIT(A)] relevant to assessment year 2014-15.

2. At the outset, the Ld. Counsel of the assessee submitted before the Bench that the assessee is willing to avail Vivad Se Viswash Scheme (VSVS), 2020 to end the litigation and in order to buy peace of mind. Therefore, we are inclined to dismiss the appeal of the assessee with the liberty to get the same recalled, if the assessee does not succeed in VSVS, 2020 by moving miscellaneous application.

3. The appeal of the assessee is dismissed.

Order pronounced in the open court on 14.12.2020.

**Sd/-
(Mahavir Singh)
VICE PRESIDENT**

**Sd/-
(Rajesh Kumar)
ACCOUNTANT MEMBER**

Mumbai, Dated: 14.12.2020.

* Kishore, Sr. P.S.

Copy to: The Appellant
The Respondent
The CIT, Concerned, Mumbai
The CIT (A) Concerned, Mumbai
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.